

NATIONAL COMPANY LAW TRIBUNAL

COURT-I, MUMBAI BENCH

Item 6

CA 130/2022 CA 131/2022 IA(CA) 46/2022 IA(CA) 48/2022 in CP  
3638/MB/2018

CORAM:

SH. K.K. VOHRA

HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **01.04.2022**

NAME OF THE PARTIES: - **Union of India**  
**Vs**  
**Infrastructure Leasing & Financial  
Services Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant (in CA 130) : Ms. Fereshte Sethna, Advocate  
(CA 131) : None present  
(in IAs 46 & 48) : Mr. M.S. Bharadwaj, Advocate

For the Respondent (In CA 130) : None present

Sections 241-242 of the Companies Act, 2013 & Rule 11 of NCLT

---

**ORDER**

**CA 130/2022**

Advocate for the Applicant is present. None for the Respondent/s. **Issue Notice** to the Respondent/s intimating the next date of hearing, returnable on 06.05.2022, and to **file Compliance Report** well before the adjourned date.

In addition to the Notice issued by the Court, **Applicant is directed** to issue Notice to the Respondent/s by all available means, (i.e. E-Mail, Speed Post, etc.), intimating the next date of hearing and to **file Affidavit of Service** well before the adjourned date. List this matter on **06.05.2022**.

**CA 131/2022**

None present for the Parties when the matter is called out. Accordingly, list this matter on **06.05.2022**.

**IA(CA) 46/2022**

Heard Ld Advocate for the Applicant. The limited prayer in this Application is for urgent listing of IA 62 of 2022 which is admittedly stated to be fixed for hearing on **13.04.2022**. In that view of the matter, no further directions are solicited. **Application is disposed of as dismissed with direction to Registry to list IA 62 of 2022 on the adjourned date.**

**IA(CA) 48/2022**

Heard Ld Advocate for the Applicant. The limited prayer in this Application is for urgent listing of IA 396 of 2021 which is admittedly stated to be fixed for hearing on **13.04.2022**. In that view of the matter, no further directions are solicited. **Application is disposed of as dismissed with direction to Registry to list IA 396 of 2021 on the adjourned date.**

**Sd/-**

K.K. VOHRA  
Member (Technical)

Vedant

**Sd/-**

JUSTICE P. N. DESHMUKH  
Member (Judicial)